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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C P No. 495/2012.

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th March 2018, 10.30 A.M

Name of the Company	Silverstone Construction Pvt Ltd & Anr. -Vs- Eastern Manufacturing Pvt Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. SADNAK MITRA, ADV

2. MR. ARITRA BASU, ADV

3. MR. SANJIV KUMAR TRIVEDI, ADV

PeLWano
SMJ
5/3/18

1) Mr S. Sarkar, Adv

2) Mr S. Ghosh, Adv

R1

S. Ghosh
5/3/18

S.No.125 – C.P. No.495/2012 CA No.448/2012 in IA No.18/KB/2018 – Silverstone Construction Pvt. Ltd. & Anr. Vs. Eastern Manufacturing Pvt. Ltd. & Ors.

ORDER

Ld. Counsel for the petitioner as also respondent No.1 is present.

Ld. Counsel for the respondent prays for time to reply. Prayer is allowed. Reply be filed within 7 days with a copy in advance to the opposite party.

IA No.18/KB/2018 came up for hearing today. This is an application filed by the petitioner seeking relief for 1(a) correction of the name of the party. The respondent of the application was directed to file reply to the application, however, no reply has been filed from the side of the respondent. While the application is taken up for hearing on today the Ld. Counsel appearing on behalf of the respondent prays for further time to file reply. Leave is not granted on the strength of the Order of Hon'ble NCLAT dated 24.11.2017. Granting further time only leads to protect the matter further and thereby prayer for time sought for is disallowed. The amendment being sought for correction of typographical errors in view of the order of Hon'ble NCLAT, the prayer No.1(a) in this application is liable to be allowed. Amendment as per relief 1(a) to be carried out within two weeks and amended copy of the CP is to be filed by serving a copy of the amended petition to the respondent and respondent is permitted to file any supplementary reply affidavit to the amended C.P., if any, within two weeks of the receipt of the amended petition.

IA No.18/KB/2018 arising out of CA No.448/2012 is disposed of.

List on 19.04.2018 for further consideration.

Sd

(Jinan K.R.)
Member (Judicial)